

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS THE 9TH SEPTEMBER, 1986

Present: Justice K.S. Puttaswamy,
Shri P.Srinivasan

Vice-Chairman
Member(AM)

Application No. 178 of 1986(T)

Sushil Kumar Gautam,
Senior Scientific Officer,
Grade II,
Aeronautical Development Establishment,
High Grounds,
Bangalore - 1.

.... Applicant

(Shri V.H.Ron ... Advocate)

Vs.

1. The Union of India
Represented by the Secretary,
Ministry of Defence,
New Delhi.

2. The Director,
A.D.E.,
High Grounds,
Bangalore - 1.

3. Controller of Defence Accounts,
Southern Command,
Poona - 1.

... Respondents

(Shri M.S.Padmarajaiah ... Advocate)

The application has come up for hearing before
Court today. Vice-Chairman made the following:

O R D E R

Case called. Applicant and his learned Counsel
are absent. Shri M.S.Padmarajaiah, learned Senior
Standing Counsel appearing for the Respondents, files
a memo stating that the authorities themselves, have
granted all the reliefs sought by the applicant by the
order referred to in the memo. We have no reason
to disbelieve the assertions made by the Respondents
in their memo. As the respondents themselves have granted
the reliefs sought by the applicant, this application no